

ITEM NO.20

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition for Special Leave to Appeal (Crl.) Nos. 621-622/2023

[Arising out of impugned final judgment and order dated 14-07-2022 in CRLA Nos. 8433/2007 and 63/2008 passed by the High Court of Judicature at Allahabad]

ANUJ KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH & ORS.

Respondent(s)

(IA No. 203821/2022 - EXEMPTION FROM FILING O.T.)

Date : 29-07-2025 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KUMAR
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :

Mr. Gopal Verma, AOR (N/P)

For Respondent(s) :

Mr. Vikas Bansal, Adv.
Ms. Sakshi Kakkar, AOR
Mr. Varenyum, Adv.

Mr. Prateek Bhatia, AOR
Mr. Paranjay Tripathi, Adv.

Mr. Dhawal Mohan, AOR
Mr. Paranjay Tripathi, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

Learned counsel appearing for the petitioner filed a letter for adjournment on the ground that he is suffering from viral infection.

Learned counsel appearing for respondent No. 4 seeks some time to file a counter affidavit/reply.

Let the needful be done in that regard within two weeks from today.

Rejoinder, if any, may be filed within one week thereafter.

Re-list on 26.08.2025.

(DEEPAK GUGLANI)
AR-cum-PS

(PREETI SAXENA)
COURT MASTER (NSH)